

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 209
(IB)-2240(ND)2019

IA-1175-2022 IA-388/2022 IA-1552/2022

IN THE MATTER OF:

M/s. Hi Tech Resource Management Limited ... **Applicant/Petitioner**

Versus

M/s. Overnite Express Limited ... **Respondent**

Under Section: 7 of IBC, 2016 (CIRP)

Order delivered on 15.09.2022

CORAM:

SHRI. BACHU VENKAT BALARAM DAS,
HON'BLE MEMBER (J)

SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Mr. Rohit Gandhi and Mr. Adhish Srivastava,
Advocates
For the RP : Mr. Abhishek Parmar, Adv

ORDER

IA-1175/2022: List the matter for hearing on 20.10.2022.


IA-388/2022: This application is for appointment of AR of the Financial Creditors in class of unsecured loans. Ld. Counsel appearing for the RP seeks to withdraw the application on the ground that all the Financial Creditors in class of unsecured creditors have participated in the voting of the Resolution Plan already approved by CoC. In light of the submissions made by the Ld. Counsel, withdrawal of the application is permitted.

With this, the IA stands dismissed as withdrawn.

IA-1552/2022: This application has been filed by the Applicant (Deutsche Bank A.G.) seeking direction to RP, for considering their claim which was filed before approval of the Resolution Plan by the CoC. He also drew our attention to the order dated 13.05.2022, whereby Ld. Counsel appearing for the RP submitted that the claim of the Applicant is reflected in the records but not in the Information Memorandum.

In the meantime, both the Applicant as well as RP are directed to file a brief synopsis indicating the dates and the events.

Pleadings are complete. List the matter on 20.10.2022.


(L.N. GUPTA)
MEMBER (T)


(BACHU VENKAT BALARAM DAS)
MEMBER (J)